

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2212
ANSWERED ON:06.08.2010
REJECTION OF PROPOSALS BY NCPSEW
Meghwal Shri Bharat Ram

Will the Minister of FINANCE be pleased to state:

- (a) the criteria followed for approving the proposals for registration u/s 35AC of Income Tax Act, 1961;
- (b) the number of proposals registered U/s 35AC, 35AC i & ii, 35AC 1 & Hi in the country, State-wise
- (c) the number of proposals rejected during the last three years, State-wise;
- (d) the number of pending project proposals in the National Committee for Promotion of Social and Economic Welfare, State-wise; and
- (e) the time frame for giving approval to the proposals?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S.PALANIMANICKAM)

- (a): The criteria followed by the National Committee for Promotion of Social and Economic Welfare (NCPSEW) for approval of proposals are contained in section 35AC of the Income Tax Act, 1961 read with Rules 11-J, 11-K and 11-L of the Income Tax Rules, 1962.
- (b), (c) & (d): The National Committee for Promotion of Social and Economic Welfare registers proposals under section 35AC of the Income Tax Act, 1961. No proposals are registered under section 35AC i & ii and 35AC i & iii. The State/Union Territory wise details of registered, rejected and pending project proposals of institutions/associations for the period from 01-04-2007 to 31-07-2010 are enclosed at Annexure-I.
- (e): The time taken by the National Committee for deciding an application depends upon the receipt of the complete information from the applicant. It normally takes three to four months for disposal of an application as the Committee only meets periodically to grant or reject its approval to the proposals.